CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

(This the **26**th **Day** of **February**, 2021)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial) Hon'ble Mr. Tarun Shridhar, Member (Administrative)

Original Application No.331/00219/2021

- 1. Gajendra Khanduri (Male) aged about 56 years S/o Jagdish Prasad presently posted as Chargeman (Technical/Electrical), Opto Electronics Factory Raipur, Dehradun Distt. Dehradun.
- 2. Yashwant Singh Negi (Male) aged about 56 years S/o Kirti Singh Negi presently posted as Chargeman (Technical/Electrical), Opto Electronics Factory Raipur, Dehradun Distt., Dehradun.
- 3. Kaushal Kumar Shandilya Male) aged about 57 years S/o Rajkumar Shandilya presently posted as Chargeman (Technical/Electrical), Opto Electronics Factory Raipur, Dehradun Distt., Dehradun.
- 4. Brijesh Kumar Sharma Male) aged about 56 years S/o Hari Dutt Sharma presently posted as Chargeman (Technical/Electrical), Opto Electronics Factory Raipur, Dehradun Distt., Dehradun.

..... Applicants

By Advocate: Shri K.K. Tiwari

Versus

- 1. The Union of India, through the Secretary/Ministry of Defence, South Block, New Delhi Pin 110001 India.
- 2. Chairman & Director General Ordinance Factory Board, Ayudh Bhawan 10-A, S.K. Bose Road Kolkata PIN 700001 West Bengal India.
- 3. The General Manager, Opto Electronics Factory Raipur, Dehradun Distt. Dehradun.

..... Respondents

By Advocate: Shri T.C. Agrawal

ORDER

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Shri K.K. Tiwari, learned counsel for the applicants and Shri T.C. Agrawal, learned counsel for the respondents, both are present online through video conferencing.

- **2.** Matter pertains to promotion/re-designation of the applicants.
- **3.** Heard learned counsel for the parties and perused the record available with us in PDF.
- 4. At the very outset, learned counsel for the applicants submitted that the applicants will be satisfied at this stage, if the respondent No.3/competent authority amongst the respondents, is directed to decide the pending representation of the applicants dated 07.09.2020, by a reasoned and speaking order in a time bound manner, in the wake of order dated 26.09.2019 passed by CAT, Jabalpur Bench in OA No.848 of 2011,
- 5. Having heard learned counsel for the parties, we are of the view that no fruitful purpose will be served in keeping this matter pending and it is disposed off finally at the admission stage with the direction to the respondent No.3/Competent Authority amongst the respondents, to consider and decide the pending representation of the applicants dated 07.09.2020 (Annexure A-6) by a reasoned and speaking order, in the wake of order dated 26.09.2019 passed by CAT, Jabalpur Bench in OA No.848 of 2011, within a period of **three**

months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicants without any delay.

- **6.** With the aforesaid direction, the OA is finally disposed of at the admission stage.
- 7. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.
- **8.** There shall be no order as to costs.

Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during virtual hearing.

(Tarun Shridhar) Member (A) (Justice Vijay Lakshmi) Member (J)

<u>Sushil</u>